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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

New Delhi, the 18th April, 1978.

NOTIFICATION
INCOME-TAX

No.2272(F.No.404/90/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notifications of the Government of India in the Department of Revenue No.1144(F.No.404/131/75-ITCC) dt.1.11.75, 985(F.No.404/131/75-ITCC) dt. 23.7.75 and No.1315 (F.No.404/104/76-ITCC) dt. 5.5.76 the Central Government hereby authorises Sharv Shri S. Srinivasulu, V.V.Ramana Rao and C.Venugopal being Gazetted Officers of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Sharv Shri S.Srinivasulu, V.V. Ramana Rao and C.Venngopal take over charge as Tax Recovery Officer.

sd/-
(H. Venkataraman)

Deputy Secretary to the Government of India.

The Manager,
Government of India, Press,
New Delhi.

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Directors of Inspection including DI(O&MS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Government of Andhra Pradesh, Hyderabad.
5. The Accountant General, Andhra Pradesh, Hyderabad.
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sd/-
Deputy Secretary to the Government of India.

AUTHORISED FOR ISSUE:

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ASST. DIRECTOR (RS&P).

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